

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3779/2018

Thursday, this the 11th day of October, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ms. Dimple Verma, aged about 25 years
Group B
d/o Sh. Jitender Kumar
r/o H.No.F-98, Street No.41, Sadh Nagar
Palam Colony, New Delhi – 45

(Mr. A K Bhakt, Advocate)

..Applicant

Versus

1. Delhi Subordinate Services Selection Board
Through the Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi – 92

..Respondent

(Mr. Anuj Kumar Sharma, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

Through the medium of this O.A., filed under Section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for the following reliefs:

“(I) To declare the inaction of the respondents in the case of providing the admit card / hall ticket of the applicant is illegal, unjust arbitrary, malafide, unconstitutional violative of Article 14 & 16 of the Constitution of India and against the principle of natural justice.

(II) To quash and set aside the impugned Order dated Nil (Annexure A/1) and further direct the respondent to accept the candidature of the applicant for participating in this examination for Recruitment on the post of Assistant Teacher (Primary) Post Code:89/17.

(III) To direct the respondent to issue admit card/ hall ticket to the applicant for appearing in the written examination for the post of Assistant Teacher (Primary) Post Code:89/17 and consider appointment on the same post after qualifying the examination.”

2. The case of the applicant is that pursuant to Vacancy Notice - Advertisement No.04/17 dated 20.12.2017 (Annexure A-4) of DSSSB, she submitted her online application for the post of Assistant Teacher (Primary) (Post Code 89/17), which was duly registered with registration No.07021993061732062008. The grievance of the applicant is that she is not able to download the admit card and as a consequence thereof, she would not be able to participate in the written examination scheduled to be held during this month.
3. When this O.A. was taken up for admission on 04.10.2018, looking at the controversy and urgency involved, learned counsel for respondent was directed to seek instructions in the matter and report the same on the next date. Today, Mr. Anuj Kumar Sharma, learned counsel for respondent submits that even though the applicant has registered herself on the DSSSB online system but chose not to fill up all the requisite particulars; as a result of which, the system indicates her status of application as "application not received".
4. Mr. Sharma has also placed a copy of the downloaded form in this regard. He also drew our attention to Annexure A-1 of the O.A. wherein the status of the application has been indicated as "Application Not Received in Board due to Pending Final Submit by Candidate". From Annexure A-1

also, we find that the contention of learned counsel for respondent is getting corroborated.

5. In the conspectus, we are of the view that the applicant never submitted her application in complete form, and as a result of which, she does not deserve the reliefs that she has prayed for in the O.A.

6. Accordingly, the O.A. is dismissed. No costs.

(S.N. Terdal)
Member (J)

October 11, 2018
/sunil/

(K.N. Shrivastava)
Member (A)